

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UNSTARRED QUESTION NO-214**

ANSWERED ON MONDAY, DECEMBER 4, 2023/AGRAHAYANA 13, 1945 (SAKA)

**ONLINE FRAUDS IN BANKING SECTOR**

214. SHRI VISHNU DATT SHARMA

Will the Minister of FINANCE be pleased to state:-

- (a) whether Reserve Bank of India is working on setting up a fraud registry to blacklist perpetrators of online frauds and prevent use of the banking system to stash digitally defrauded amounts;
- (b) if so, the time by when the said registry will become operational;
- (c) whether efforts are being made for earliest deployment of this registry;
- (d) if so, the details thereof; and
- (e) if not, the reasons thereon?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) to (e): As per inputs from Reserve Bank of India (RBI), Central Payments Fraud Information Registry (CPFIR), a web-based payment-related fraud reporting solution has been put in place from March 23, 2020 by RBI. All payment-related frauds, undertaken using various payment instruments (bank account, credit card, debit card, paper-based instruments and PPIs) and processed through authorised payment systems, either reported by the customer to the issuer banks / Prepaid Payment Instrument (PPI) issuers (bank or non-banks) or detected by the bank / non-bank entities themselves, are required to be reported to the CPFIR.

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